सं. 494]

नई दिल्ली, मंगलवार, दिसंबर 16, 1997/आग्रहयान 25, 1919
No. 494] NEW DELHI, TUESDAY, DECEMBER 16, 1997/AGRAHAYANA 25, 1919

परिचारक से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 494]

नई दिल्ली, 12 दिसंबर, 1997

स. का. पि. 704(श.)—केन्द्रीय सरकार रेल अधिनियम, 1989 (1989 का 24) की पार 60 की उपचार (2) के खंड (७) द्वारा प्रदान संस्थानों का प्रयोग करते हुए निम्नलिखित नियम बनाये हैं, साथि :—

1. (i) इस नियम का संविधान नाम पात्र (नाम परिवर्तन) संशोधित नियम, 1997 है।

(ii) ये वक्तव्य में प्रकाशन की सहायता को प्रमाण करता है।

2. पात्र (नाम परिवर्तन) नियम, 1990 के नियम 3 के, उप नियम (2) में, खंड (७) के यहाँ निम्नलिखित खंड अन्तर्गत स्थापित किया गया है।

"(क) यहाँ पात्र रेलवे एजेंट कोर का समूह है और कोई ऐसा अधिकारी, जो समूह का प्रमाण है गढ़ी के अनुग्रहित प्रशासन से ग्राम से ग्राम जीवित दो पूर्व किली एजेंट के नाम अवसरों के अन्य एजेंट के नाम में परिवर्तन करने का स्वीकार करता है।

पात्र परिवर्तन के लिए कोई ऐसा अनुदान केवल एक बार मंगूर किया जाएगा।

परंतु यह वार कि किसी भी वस्तु में समूह को कुल संख्या के दस प्रतिशत से अधिक परिवर्तन के लिए उसका अनुरोध मंगूर नहीं किया जाएगा।"

[सं. 97/र.सी.-1/20/97]

दी. पी. भारती, सचिव

पाठ दिनगानी :—मूल नियम दिनांक 16 अगस्त, 1990 किन अधिनियम सं. 34.एस.भत. 708 (४) के अनुसार प्रकाशित किया गया था।
G.S.R. 704(E).—In exercise of the powers conferred by clause (c) of sub-section (2) of the section 60 of the Railway Act, 1989 (24 of 1989), the Central Government hereby makes the following rules, namely :—

1. (i) These rules may be called the Passengers (Change of Names) Amendment Rules, 1997.

(ii) The shall come into force on the date of their publication in Official Gazette.

2. In rule 3 of the Passengers (Change of Names) Rules, 1990, in sub-rule (2), after clause (d), the following clause shall be inserted, namely :

"(e) Where the passengers are a group of Cadets of National Cadet Corps and any officer who is the Head of the group makes a request in writing at least twenty four hours before the scheduled departure of the train that the reservation made in the name of any cadet be transferred to any other cadet;

Provided that any such request for change shall be granted only once;

Provided further that in no case such request for change in excess of ten per cent of the total strength of the group shall be granted".

[No. 97/TG.1/20/P]

D. P. TRIPATHI, Secy.

Foot Note.—The Principal rules were published in the Gazette of India vide Notification No. G.S.R. 708 (E) dated the 16th August, 1990.
The Gazette of India

Extraordinary

Part II—Section 3—Sub-section (1)

Published by Authority

No. 336] New Delhi, Thursday, August 16, 1990/Sravan 25, 1912

No. 336]

The Brisbane Post

(1) Separate paging is given to this Part in order that it may be filed as a separate compilation.

(2) The Gazette Post is the official gazette of the Government of India, published in English.

(3) The Gazette Post is divided into three parts: Part I, Part II, and Part III.

(4) Part II of the Gazette Post is the official gazette of the Government of India, published in English.

(5) The Gazette Post is published on every Thursday of the month.

(6) The Gazette Post is available in both printed and online formats.

(7) The Gazette Post is the official gazette of the Government of India, published in English.

(8) The Gazette Post is the official gazette of the Government of India, published in English.

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2. Definitions — In these rules unless the context otherwise requires —

(a) 'Act' means the Railways Act 1989 (24 of 1989);

(b) 'appropriate authority' means an authority approving the official tours of the Government servant concerned;

(c) 'Government servant' means any person serving under the Central or State Government;

(d) 'member of the family' means father, mother, brother, sister, son, daughter, husband or wife;

(e) 'passenger' means a person travelling on a ticket or on a valid pass;

(f) 'reserved ticket' means a journey ticket on which a berth or seat has been reserved;

(g) Words and expressions used herein and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act;

3. (1) Save as otherwise provided in sub-rule (2) a berth or a seat reserved in the name of a person shall be used only by that person and shall not be transferable to any other person.

(2) Any railway servant authorised in this behalf by a railway administration may permit the change of name of a passenger having a seat or berth reserved in his name in the following circumstances, namely :

(a) Where the passenger is a Government servant proceeding on duty and appropriate authority makes a request in writing 24 hours before the scheduled departure of the train that the reservation made in the name of the Government servant be transferred to another Government servant proceeding on duty;

(b) Where the passenger makes a request in writing 24 hours before the scheduled departure of the train that the reservation made in his name be transferred to another member of his family;

(c) Where the passengers are students of a recognised educational institution and the Head of the institution makes a request in writing 24 hours before the scheduled departure of the train that the reservation made in the name of any student be transferred to another student of the same institution;

Provided that any such request for change shall be granted only once;

Provided further that in no case such request for change in excess of ten per cent of the total strength of the group shall be granted.
(d) Where the passengers are members of a marriage party and any person deemed to be the Head of such party, makes a request in writing 48 hours before the scheduled departure of the train that the reservation made in the name of any member of the marriage party be transferred to any other person;

Provided that any such request for change shall be granted only once.

Provided further, that in no case such request for change in excess of ten per cent of the total strength of the group shall be granted.

[No. 89]TGH[20]P

S. K. MALIK, It. Director (RAR)